## GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

## RAJYA SABHA UNSTARRED QUESTION NO. 1654

TO BE ANSWERED ON THE 15<sup>TH</sup> MARCH, 2023/ PHALGUNA 24, 1944 (SAKA)

CANCELLATION OF LICENCES OF NGOs

#### 1654 SHRI K.R.N. RAJESHKUMAR:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government has restored licences of Non-Governmental Organizations (NGOs) under the Foreign Contribution Regulation Act (FCRA);
- (b) if so, the details thereof;
- (c) whether Government has cancelled licences of NGOs which failed to comply with revised guidelines;
- (d) if so, the details thereof along with the details of the activities they were engaged in; and
- (e) the number of NGOs whose licences were cancelled during the last five years?

### **ANSWER**

# MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI)

(a) and (b): Section 32 of the Foreign Contribution (Regulation) Act, 2010 provides for revision by the Central Government of any order passed in a proceeding against any association registered under the Act. The application for revision is considered and disposed of on merits under the

Act. Since November, 2021 the FCRA certificate of Public Health Foundation of India (PHFI), New Delhi and Missionaries of Charity (MoC), Kolkata was renewed by way of revision.

(c): Yes, Sir.

(d) and (e): During the last five years i.e. 2018 to 2022, the FCRA Registration Certificates of 1,827 associations have been cancelled under section 14 of the Act due to violation of the provisions of the Act and rules made thereunder.

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